

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.05/2016
IN
RT CP No.126/Chd/HP/2017.**

In the matter of:

Sections 391-394 of the Companies Act, 1956

And

In the matter of:

Scheme of arrangement and compromises

Between

Blue Coast Infrastructure Development Pvt.

....Petitioner/Applicant Company.

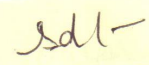
And

Unit Holders for Sheraton Chandigarh Hotel & Anr.

....Respondents.

Present: Mr.Vishal Aggarwal, Advocate for petitioner.
Mr.Manik Ahluwalia, Advocate for respondent No.2.

Learned counsel for both the parties seek time to make compliance of the order dated 02.08.2017. Let the needful be done within three days with copy advance to the counsel opposite. List the matter on 12.10.2017 for arguments.


(Justice R.P.Nagrath)
Member (Judicial)

September 04, 2017.

Ashwani